

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2783
ANSWERED ON:27.08.2013
IRREGULARITIES IN FCI
Gaddigoudar Shri P.C.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details and present status of cases of irregularities registered against the Food Corporation of India (FCI) officials involved in procurement of sub-standard foodgrains during the last three years and the current year; and

(b) the time by which these cases are likely to be disposed of?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): The details of cases of irregularities registered against the Food Corporation of India(FCI) officials involved in procurement of sub-standard foodgrains during the last 3 years and the current year are as under:-

Year No. of officials against whom disciplinary
action has been taken for purchase of
sub-standard stock.

2010 697
2011 623
2012 575
2013 182
(Up to 31.07.13)

Disciplinary action has been initiated against the Officers involved in 85 Major cases and 49 Minor cases of irregularities in Procurement of sub-standard foodgrains. The time assigned for disposal of cases of Minor Penalty and Major Penalty is six months and one year respectively.